



Dainik Jagran, New Delhi

Wednesday, 20th February 2019; Page: 17

Width: 5.15 cms; Height: 7.48 cms; a4; ID: 39.2019-02-20.146

मानवाधिकार आयोग ने की पुलवामा हमले की निंदा

नई दिल्ली, प्रेस : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पुलवामा आतंकी हमले की निंदा करते हुए कहा है कि 'आतंकवाद का अभिशाप' समाज में मानव अधिकारों के उल्लंघन के प्रमुख कारकों में से एक है। एनएचआरसी ने कहा कि आशा है कि कानून-व्यवस्था बनाए रखने और अमनचैन का माहौल बनाने के लिए सीआरपीएफ के जवानों के सर्वोच्च बलिदान को याद रखा जाएगा।



NHRC condemns Pulwama attack, says terrorism 'anti-thesis' to struggle for human rights

NEW DELHI, Feb 19:

NHRC today condemned the killing of 44 CRPF personnel in the Pulwama terror attack, saying the "scourge of terrorism" is one of the major factors leading to violation of human rights in the society.

The rights panel also said, "It is expected that the state will take note of the supreme sacrifice made by the personnel of CRPF in maintaining the rule of law and creating an environment of peace and security in the country, and the aggrieved families would be suitably compensated."

The February 14 deadly attack by Pakistan-based terror outfit Jaish-e-Mohammad (JeM) had left 44 Central Reserve Police Force personnel dead, after a suicide bomber had driven his explosives-laden vehicle into a CPRF bus.

The NHRC, in a statement, said the commission firmly believes that acts of terrorism are an "anti-thesis" to the struggle for protection of human rights.

"The National Human Rights

Commission is disturbed over the killing of more than 40 CRPF personnel in a terrorist attack on their convoy near Awantipora on the Srinagar-Jammu highway... and condemns it," the statement said.

"The scourge of terrorism is one of the major factors leading to violation of human rights in our society," it observed.

A loss of life of any innocent person, whether in force or a civilian, is a matter of violation of human rights, it added.

"Being an apex institution, committed to the promotion and protection of human rights of all, the NHRC appeals all to stand up in condemning such incidents that lead to death and destruction in place of brotherhood, development, peace, progress and prosperity.

"If we can question and make the security forces accountable for failing in their duties, we must also make those accountable who violate the human rights of the security forces committed towards nation-building," the NHRC said. (PTI)



Hindustan Times, Delhi

Wednesday, 20th February 2019; Page: 22

Width: 5.71 cms; Height: 7.96 cms; a4; ID: 16.2019-02-20.182

NHRC sends notice over unabated production of spurious liquor

The National Human Rights Commission has taken suo motu cognizance of media report that in Pusaina village of district Mainpuri of Uttar Pradesh out of 300 families, 150 are widows, in the age group of 25 to 65 years, after their husbands died on consuming spurious liquor in the last 15 years. Reportedly, around 10,000 to 12,000 litres of liquor is manufactured and sold in the area every day despite police claiming to have cracked down on the illegal trade. The villagers are hesitant to say anything due to fear of the liquor mafia.